

1	2	3	4	5	6	7	8	9	10	11	12	13	14
20.	Odisha	0	0	0	0	0	0	0	0	0	0	0	0
21.	Punjab	2	2	0	0	0	0	2	1	2	2	0	0
22.	Rajasthan	17	16	11	16	0	0	14	19	11	19	2	2
23.	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0
24.	Tamil Nadu	4	4	3	3	0	0	4	2	1	2	0	0
25.	Telangana	1	3	1	3	0	0	6	4	4	4	0	0
26.	Tripura	0	0	0	0	0	0	0	0	0	0	0	0
27.	Uttar Pradesh	66	345	67	350	2	2	4	4	3	3	2	4
28.	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0
29.	West Bengal	1	3	1	3	0	0	2	2	1	1	0	0
	TOTAL STATE(S)	419	693	310	637	8	12	455	536	416	480	22	27
30.	Andaman and Nicobar Islands	0	0	0	0	0	0	2	2	2	2	0	0
31.	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0
32.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0
33.	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0
34.	Delhi UT	7	0	2	2	1	1	4	2	0	0	0	0
35.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
36.	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	7	0	2	2	1	1	6	4	2	2	0	0
	TOTAL (ALL INDIA)	426	693	312	639	9	13	461	540	418	482	22	27

Disposal of cases/persons by police/courts may includes cases/persons of previous years also.

Source: Crime in India

Entry points under e-Visa scheme

4549. SHRIMATI RANEE NARAH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the list of designated entry points under the e-Visa scheme;
- (b) the total number of eligible countries under the list of e-Visa beneficiaries; and

- (c) the duration under e-Visa policy for e-Visa holders?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) E-Visa is presently available for entry through 3 seaports, viz. Cochin, New Mangalore and Marmagao seaport and 24 airports, viz. Delhi, Mumbai, Bangalore, Chennai, Goa, Kolkata, Cochin, Hyderabad, Ahmedabad, Trivandrum, Calicut, Lucknow, Amritsar, Trichy, Jaipur, Mangalore, Pune, Nagpur, Coimbatore, Gaya, Bagdogra, Guwahati, Varanasi and Chandigarh

- (b) E-Visa facility has been provided to the nationals of 161 countries.
(c) Duration of stay permitted under the e-Visa scheme is 60 days.

Rules for protection of online journalists and bloggers

4550. SHRI DEREK O' BRIEN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Ministry is aware that 27 journalists have been killed for their work since 1992;
(b) whether the Ministry is taking steps to protect the lives of journalists and bloggers who are facing violent threats or attacks for their work in the country, if so, the details thereof; and
(c) whether the Ministry is planning to formulate rules for the protection of online journalists and bloggers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) No such data are maintained centrally. However data on attacks on media persons (under section 325, 326, 326A & 326B IPC) are maintained since 2014 by National Crime Records Bureau (NCRB). Further, 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India. The existing laws are adequate for protection of citizens including journalists. The Press Council of India takes prompt action on receipt of specific complaints from affected persons. Representations on providing security are received from or on behalf of individuals, including journalists. All such representations are examined and based on inputs received regarding threat assessment, required action is taken.

Attack on students and youths of North-East

4551. SHRI RITABRATABANERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that attack on students and youths of North-East are increasing in the country;